

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.202**  
**Appeal No. 5/252/ND/2024**

**IN THE MATTER OF:**

K8 Developers Private Limited

...

Applicant

Versus

Registrar Of Companies, NCT Of Delhi & Haryana ...

Respondent

**Under Section 252(3) of the Companies Act, 2013.**

**Order delivered on 09.01.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE)**

**PRESENT:**

For the Applicant  
Singh,

: Mr. Mrinal Harsh Vardhan, Mr. Yougender

Adv.

For the Respondent

:

**ORDER**

This is a new appeal filed under Section 252(3) of the Companies Act, 2013. Learned Counsel for the appellant is present physically. We have heard the submissions made by Learned Counsel for the appellant. Issue notice to the respondents returnable by 20.02.2024. The appellant is directed to serve notice to the respondents through all modes i.e. speed post, registered post, email and courier etc. and the affidavit of service be filed within one week. Reply on behalf of the respondents be filed within three weeks on receipt of notice, with advance copy to the other side. Rejoinder, if any, be filed within one week. Let this matter be posted to **20.02.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**